

DIVISION BENCH

ITEM NO.167

**NATIONAL COMPANY LAW TRIBUNAL
ALLAHABAD BENCH
PRAYAGRAJ**

CP No.42/ALD/2021

CORAM:

- 1. SHRI PRAVEEN GUPTA,
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,
HON'BLE MEMBER (TECHNICAL)**

Date of Order: 18th April, 2024

Attendance-Cum-Order Sheet of the Hearing.

NAME OF THE COMPANY	MOHIT MITTAL V/S CARDINAL TECHNOLOGY SOLUTIONS PVT LTD & ORS
UNDER SECTION	213 & 241/244 OF COMPANIES ACT, 2013

COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:

Sh. Vineet Anand, Adv.

: For the Petitioner

Sh. Bharvi Thakur, Adv.

: For the Respondents

ORDER

Ld. Counsels representing the parties are present through VC.

- 1.** Ld. Counsel representing the petitioner seeks and three weeks time to file the rejoinder to the reply filed on behalf of the respondents.
- 2.** Let the rejoinder be filed within the aforesaid stipulated period by serving an advance copy to the Ld. Counsel representing the respondents.
- 3.** The matter is adjourned for further hearing on 24th May, 2024.

-Sd-

**(Ashish Verma)
Member (Technical)**

-Sd-

**(Praveen Gupta)
Member (Judicial)**

18th April, 2024

*Kavya Prakash Srivastava
(Stenographer)*